

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

OA No.440/2005.

Jaipur, this the 3rd day of March, 2006.

CORAM : HON'BLE MR. M. L. CHAUHAN, JUDICIAL MEMBER.

Heera Singh
S/o Khadag Singh,
Aged about 37 years,
R/o House No.723, Ward No.13,
In front of HMT Colony Gate,
Near Railway Line,
Subhash Nagar, Ajmer.

... Applicant.

Advocate : Shri Nand Kishore.

Vs.

1. Union of India
Through General Manager,
North Western Railway
Hasanpura Road,
Jaipur.
2. Divisional Railway Manager,
North Western Railway
Ajmer.

... Respondents.

By Advocate : Shri S. S. Hassan.

: ORDER (ORAL) :

The applicant has filed this OA thereby praying for the following reliefs :-

"(i) the respondents may be directed by issue of appropriate writ/direction for calling the entire record, concerning to the case and after examination, the order dated 8.7.2005 Annexure A/1 may be declared arbitrary bad in law and may be set aside & quashed.

(ii) The applicant may be permitted to work as Signal Maintainer-II where he is working.

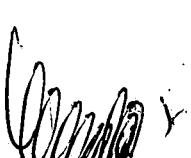
(iii) Any other directions and orders, which are deem proper in the facts and circumstances of the case may kindly be allowed to the applicant."

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2. Briefly stated, the facts of the case are that the applicant while working on the post of Signal Maintainer-II was transferred vide impugned order dated 8.7.2005. This order was challenged by the applicant in this OA.

3. Notice of this application was given to the respondents. Respondents have filed reply in which it has been stated that the applicant has been transferred on complaint basis in public interest. When the matter was listed for hearing on 27.01.2006, Learned Counsel for the respondents submitted that in view of the subsequent event this application has become infructuous, inasmuch as the applicant has now been promoted and subsequent to his promotion he has also joined the new place of posting. Accordingly, the matter was adjourned on the request of Learned counsel for the applicant to 3.3.2006 to seek further instructions. Today, Learned Counsel for the respondents has placed on record a copy of the promotion order dated 8.12.2005. A perusal of this order reveals that the applicant and other persons have been promoted from the grade of Rs.4000-6000 to Rs.4500-7000 and on promotion the applicant has been posted at Vijay Nagar.

4. Thus, in view of the subsequent development, the present OA has become infructuous and the same stands disposed of accordingly.


(M. L. CHAUHAN)
JUDICIAL MEMBER